[RAJYA SABHA]

(c) and (d) The owners/occupiers of the high-rise buildings were directed to provided necessary fire safety requirements within a period of 3 months. After expiry of the notice period, a fresh survey was conducted with a view to ascertain the compliance with the notices. It has been found that in 171 high-rise buildings, these requirements have not been fully complied with. Requests are being received from the building owners for grant of extension of time to complete all inbuilt safety measures. Notices have been fire issued by the Chief Fire Officer to all the builders/ owners to submit their action plans of the buildings within 30 days.

Unearthing of unaccounted money of mafia gangs in Dhanbad

785. SHRIMATI RATAN KUMARI: SHRI CHATURANAN MISHRA: SHRI GURUDAS DAS GUPTA: DR. ABRAR AHMED KHAN:

Will the Minister of FINANCE be pleased to state;

(a) whether the income-tax authorities have recently unearthed arms and ammunition, unaccounted money and other incriminating documents during raids conducted at the residential and office premises of 'mafia' gangs in the Dhanbad coal-belt area of Bihar;

(b) if so, what are the details thereof; and

(c) what action has been taken against the economic offenders.

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) and (b) Yes, Sir. The Income-tax department, in co-ordination with the Central Bureau of Economic Intelligence and Directorate of Revenue Intelligence, conducted searches at Dhanbad, Patna, Balia; Chhapra, Calcutta and New Delhi on 9-6-88, in the cases of certain leaders of the 'Coal Maña'. During these searches, altogether 26 premises were covered and 496 officials, bosides personnel of Central Reserve Police and Border Security Force, were involved.

During these searches prima-facie unaccounted assets such as cash, jewellery and other amounting to more than Rs. 46.95 lakhs were seized, besides a large number of incriminating documents indicating tax evasion.

During the course of the searches, concealment of income to the tune of Rs. 60 lakhs was admitted in a statement by one of the persons searched. Prohibitory order restraining operation were issued in respect of 140 bank accounts relating to the persons searched. Also, 14 unlicensed fire arm_{S} and 683 live cartridges were recovered and five persons were arrested for violation of the Arms Act.

(c) Appropriate action under the Direct Tax Acts is taken in all the cases.

Spy gang busted in Punjab

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786. SHRIMATI RATAN KUMARI± Shrimati renuka Chowdhury:

> SHRI A. G. KULKARNI: SHRI K. V. THANGKABALU: SHRI MUKHTIAR SINGH MALIK:

DR. ABRAR AHMED KHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a spy gang has recently been busted in Punjab in which some CID and army personnel were involved; and

(b) if so, what are the details thereof?

Written Answers

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI ' P. CHIDAMBARAM); (a) and (b) According to information received from the Government of Punjab, a spy ring was busted in Gurdaspur district in the -last week of June 1988. A case under section 3 of the Official Secrets Act. section3/4 of the Terrorist and Disruptive Activities (Prevention) Act and other provisions of law has been registered at PS Narrot Jaimal Singh, district Gur-Seven persons including daspur. two serving defence personnel have so far been arrested in this case.

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Anti-terrorist cell in the Capital

787. DR. ABRAR AHMED KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to establish a new Anti Terrorist Cell in the Capital to combat the menace of terrorism more effectively; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b) A proposal has been received from Delhi Administration in July, 1988 for strengthening of the Operational Cell dealing with terrorists. The proposal envisages^o creation of additional posts and purchase of vehicles/equipment.

Message of Harijans in Bihar

788. SHRI RAM AWADESH SINGH: SHRI ISH DUTT YADAV: SHRI B. SATYANARAYAN REDDY:

> KUMARI SHUSHILA TIRIA: SHRI MUKHTIAR SINGH MALIK: SHRIMATI RENUKA CHOWDHURY:

SHRI H. HANUMANTHAPPA: SHRI SOHAN LAL DHUSIYA: SHRI VITHAL RAO MADHAV RAO JADHAV;

SHRI HARI SINGH:

SHRI SHARAD YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are awars of the recent massacre of Harijans in Jehanabad. Bihar;

(b) if so, whether Government have obtained any factual report in this regard from the Bihar Government; and

(c) if the answer to part (b) above be in the affirmative, what are the details thereof stating the reaction of the Contral Government with regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b) Yes, Sir.

(c) A statement containing the information is attached.

Statement

In Bihar on the night intervening 16/71 June, 1988, 16 Harijans in village Nonhi and 2Harijans in village Nagwan of P.S. Tako, district Jehanabad were murdered. In addition 11 other persons including 7 children and 2 women were also injured in this incident. The deceased were fast asleep in their houses at the time of the incident.